CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH, ALLAHABAD.

Dated: Allahabad, the 2nd day of January, 2001.

Coram: Hon'ble Mr. Justice R. R. K. Trivedi, VC

Original Application No. 1444 of 2000

Y.N. Chaubey, son of Dr. R.N. Chaubey, Assistant Labour Welfare Commissioner (Central)Ordnance Clothing Factory, Shahjahanpur.

. . Applicant

(By advocate Sri S.C.Mandhyan)

Versus

- Union of India, through Secretary,
 Ministry of Labour, Government of India,
 Shram Shakti Bhawan, Rafi Marg, New Delhi.
- Union of India, through Secretary,
 Ministry of Defence, Govt. of India,
 New Delhi.
- Director CLS-I,
 Ministry of Labour Shram Shakti Bhawan,
 Rafi Marg, New Delhi.
- General Manager, Ordnance Clothing Factory, Shahjahanpur.
- Smt. Monika Goswami,
 Assistant Labour Welfare Commissioner,
 (Central) Lady Harding Hospital,
 Cannaught Place, New Delhi.
- Sri B.B. Bhatnagar,
 Assistant Labour Welfare Commissioner
 (Central) Ordnance Depot New Delhi.
- Sri Nand Kumar, Deputy Labour Welfare Commissioner (Central) Ordnance Clothing Factory, Shahjahanpur.

Respondents.



ORDER

(OPEN COURT)

(By Hon'ble Mr. Justice R. R. K. Trivedi, VC)

By this application u/s 19 of the Administrative (Tribunals) Act, 1985, the applicant has challenged the order dated 13th July, 2000 (Annexure No.3 to this OA), by which the Respondents 5 & 6 have been given promotion as Assistant Labour Commissioner in grade IV of Central Labour Services in the pay-scale of Rs. 10,000-325-15,200. The grievance of the applicant is that he is senior to Respondents 5 & 6 and without any rhyme and reason his claim for promotion has been ignored. It is also being submitted that no adverse/has been communicated to the applicant and he is entitled for promotion. Before coming to this Tribunal, the applicant has filed a detailed representation before the Respondent No.1, a copy of which has been annexed as Annexure No.4 to this application. The learned counsel for the applicant has submitted that the representation of the applicant has not yet been decided. A reminder was also sent on 27th July, 2000.

in my opinion, of representation has already been made by the applicant before the competent authority and ends of justice shall be better served, if the representation is decided within a specified time. The application is disposed of finally with a direction to the Secretary, Ministry of Labour, Government of India to decide the representation of the applicant by a reasoned order within a period of two months from the date a copy of the order is filed before him. To avoid delay, it shall be open to the applicant to file a fresh copy of the representation along with copy of this order. The Respondent No.1 shall hear the applicant and Respondents 5 & 6 also before passing final order. There will be no order as to costs.

Vice-Chaiman